CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF

THE ETHELBARI TEA COMPANY(1932) LIMITED

Registered Office: 24, R N Mukherjee Road, Kolkata 700001

This corrigendum ("**Corrigendum Announcement**") to the Public Announcement published in the newspapers on December 15, 2010 ("**Public Announcement/PA**") is being issued by Dalmia Securities Private Limited ("**Manager to the Offer**" or "DSPL") on behalf of **Jashbhai Patel & Sons HUF, Kantaben A Patel, Niraj Patel, Bipin Bhai Patel, Danish Nirajbhai Patel, Ansuyaben Patel, Bipinbhai & Sons HUF, Niraj Kumar Patel HUF, Nita Patel, Hemang Mahendrabhai Patel, Mahendra Kumar Patel, Pritaben Patel, Mahendra Kumar & Sons HUF and Arpana Patel** (hereinafter collectively referred to as "**Acquirers**") to the shareholders of The Ethelbari Tea Company (1932) Limited ("**ETC**" or "**Target Company**") pursuant to and in compliance with the provisions of Regulation 10 and 12 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (hereinafter referred to as "**SEBI (SAST) Regulations**"). This Corrigendum Announcement is being issued to apprise the shareholders of ETC about the following:

a) *Revised Activities Schedule*

The original and revised schedule of the major activities of the Offer is as follows:

Sl. No.	Activity	Original Schedule	Revised Schedule
1	Date of Public Announcement	Wednesday, December 15, 2010	Wednesday, December 15, 2010
2	Specified Date*	Friday , January 07, 2011	Friday , January 07, 2011
3	Last date for announcement of a competitive bid	Wednesday ,January 05, 2011	Wednesday ,January 05, 2011
4	Date by which Letter of Offer will be posted to shareholders	Wednesday ,January 19, 2011	Thursday, March 17, 2011
5	**Date of Opening of the Offer**	**Friday ,February 04, 2011**	**Monday, March 21, 2011**
6	Last date for revising the offer price / number of Shares	Tuesday February 15, 2011	Wednesday, March 30, 2011
7	Last date for withdrawing acceptance from the Offer	Monday, February 21, 2011	Wednesday, April 6, 2011
8	**Date of Closure of the Offer**	**Thursday February 24, 2011**	**Saturday, April 9, 2011**
9	Date of communicating rejection / acceptance and payment of consideration for applications accepted.	Friday, March 11, 2011	Saturday, April 23, 2011

* Specified Date is the date for determining the names of the shareholders to whom the Letter of Offer would be sent, being all the shareholders of the Target Company (except the parties to Share Purchase Agreement), whose names appear on the register of members of the Target Company at the close of business hours on January 07, 2011.

b) ***Para 8 under heading "OPTION TO THE ACQUIRERS IN TERMS OF REGULATION 21(3)" of the original public announcement is now red as under:-***

8. OPTION TO THE ACQUIRERS IN TERMS OF REGULATION 21(3)

The minimum public shareholding required for continuous listing of the equity shares of the Target Company is 25% (twenty five percent) of the paid up Equity Share capital.

As a result of acquisition of the Equity Shares by the Acquirers under the SPA and after completion of this Offer the public shareholding in the Target Company would fall below the minimum level required as per the Listing Agreement entered by the Target Company with the CSE. In the above event, the Acquirers would bring back the public shareholding to 25% within a maximum period of one year from the date of completion of offer obligations in one or combination of following manner (s) -

a. Issuance of shares to public through prospectus

b. Offer for sale held by Acquirers to public through prospectus

c. Sale of shares held by Acquirers through the secondary market and/or

d. Any other method which does not adversely affect the interest of the minority shareholders.

The Acquirers have no intention to delist the shares of the Target Company for the next 3 years.

c) ***Shareholders, while tendering their Equity Shares in the Offer may indicate an option to receive the payment of Offer consideration through electronic form also. Accordingly the Para 10.19 of the original public announcement is now read as under:-***

10.19 Payment of consideration for the applications accepted in the Offer, shall be made within 15 days from the date of the closure of the offer. The payment to the shareholders whose share have been accepted will be paid by cheque/demand draft /pay order crossed 'Account payee" only or through National Electronic Clearing Services (NECS), Direct Credit, Real Time Gross Settlement (RTGS) or National Electronic Funds Transfer (NEFT) in favour of first holder of equity shares (and sent by registered post) within 15 days from the date of Closure of Offer.

This Corrigendum Announcement is in continuation of and should be read in conjunction with the Public Announcement. Terms used but not defined in this Corrigendum Announcement shall have the same meaning as assigned in the Public Announcement.

The Acquirers accepts full responsibility for the information contained in this Corrigendum Announcement and also for fulfilling its obligations as laid down in the SEBI (SAST) Regulations. For further details please refer to the Letter of Offer, Form of Acceptance and Form of Withdrawal. This Corrigendum to the Public Announcement would be available on the SEBI website http://www.sebi.gov.in

ISSUED BY: MANAGER TO THE OFFER

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On behalf of

Jashbhai Patel & Sons HUF, Kantaben A Patel, Niraj Patel, Bipin Bhai Patel, Danish Nirajbhai Patel, Ansuyaben Patel, Bipinbhai & Sons HUF, Niraj Kumar Patel HUF, Nita Patel, Hemang Mahendrabhai Patel, Mahendra Kumar Patel, Pritaben Patel, Mahendra Kumar & Sons HUF and Arpana Patel.

Place:- Kolkata

Date:- March 16, 2011